अपनी आठवीं योजना प्रस्तावों में उसका समावेश किया जायेगा। योजना आयोग द्वारा राज्यों की योजनाओं को अन्तिम रूप देते समय इन प्रस्तावों पर अनुमोदित केन्द्रीय सहायता फार्मूलों के भीतर विचार किया जायेगा।

नक्सलवाद से निपटने के लिए प्रयास

1115. **श्री कैलाश नारायण सारंग :** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अगस्त, 1991 में केन्द्रीय गृह मंत्री जी द्वारा नक्सलवाद से प्रभावित राज्यों के मुख्यमंत्रियों की एक संयुक्त बैठक बुलाई गई थी और क्या उस बैठक में यह निर्णय किया गया था कि नक्सलवाद की समस्या से निपटने के लिए सभी राज्यों को समन्वित प्रयास करने होंगे ;

(ख) नक्सलवाद की समस्या से निपटने के लिए किन-किन राज्यों को कितने-कितने केन्द्रीय बल उपलब्ध कराए गए हैं ;

(ग) यदि राज्य सरकार को अभी तक केन्द्रीय बल उपलब्ध नहीं कराए गए हैं तो इन्हें कब तकउपलब्ध करा दिया जाएगा ;

(घ) क्या नक्सलवाद की समस्या से निपटने के लिए मध्य प्रदेश सरकार ने केन्द्रीय बल उपलब्ध कराने और विभिन्न पुलिस संगठनों में प्रदेश के पुलिसकर्मियों को प्रशिक्षित करने की भी मांग की है; और

(ङ) यदि हां, तो अभी तक प्रदेश सरकार को कितने केन्द्रीय बल उपलब्ध कराए गए हैं और प्रदेश के कितने पुलिसकर्मियों को प्रशिक्षण प्रदान किया गया है ?

संसदीय कार्य मंत्रालय में राज्य मंत्री और गृह मंत्रालय में राज्य मंत्री (श्री एम० एम० जैकब) (क) जी हां, श्रीमन।

(ख) से (ङ) केन्द्रीय अर्द्ध सैनिक बलों की कुछ कम्पनियां, नक्सलवादी समस्या से निपटने के लिए आंध्र प्रदेश की राज्य सरकार को उपलब्ध कराई गई हैं। उनकी तैनाती की प्रकृति का निर्णय राज्य सरकार को लेना है। मध्य प्रदेश की राज्य सरकार से, नक्सलवाद-विरोधी अभियानों के लिए अर्द्ध सैनिक बलों की अतिरिक्त कम्पनियों के लिए एक अनुरोध प्राप्त हुआ है। तथापि, देश में अन्यत्र तैनाती के वादे के कारण, अतिरिक्त तैनाती के बारे में राज्य सरकार के अनुरोध को माना नहीं जा सका। जहां तक विभिन्न केन्द्रीय पुलिस संगठनों में मध्य प्रदेश राज्य के पुलिस कर्मियों के प्रशिक्षण का संबंध है, केन्द्रीय पुलिस संगठनों ने विभिन्न "पाठ्यक्रमों" में पुलिस-कर्मियों को नामित करने के लिए मध्य प्रदेश सरकार को लिखा है। फिर भी केन्द्रीय पुलिस संगठनों द्वारा उन्हें आवंटित स्थानों का राज्य सरकार ने पूरा उपयोग नहीं किया है।

Removal of Jhuggi-jhompris from the Vicinity of MPs Bungalows and Flats

1116. SHRI GAYA SINGH :

SHRI N. E. RALARAM :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether NDMC/MCD authorities have received any instructions from the House Committee of Lok Sabha to remove all the Jhuggi-jhompris from the vicinity of MPs bungalows and flats with immediate effect; and

(b) if so, what action has been taken by the NDMC/MCD authorities in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) : (a) and (b) The House Committee at its meeting held on 21-9-1992 desired that problem of jhuggies existing in VIP areas should be dealt with differently from the similar problem of city area and these should be removed within 30 days i.e. by 21-10-1992.

The New Delhi Municipal Committee has Sported that the Chief Secretary, Delhi Administration, who attended, the meeting, outlined the policy of Government regarding removal of jhuggies. He explained that as per the Government policy any jhuggie which has come up before 31st January, 1990 on public land should not be removed unless an alternative plot of land is given in lieu thereof. However,. Government have drawn up a plan of action to remove jhuggies within next 4-5 months and the priority for removal will be given to the jhuggies existing in NDMC area.

3.. The New Delhi Municipal Committee has further reported that the Chief Secretary,' Delhi Administration, and the Secretary (LSG) had another meeting with the Chairman, House Committee, and it was decided that the NDMC should initiate immediate action for removing jhuggies which were being used for commercial purposes and jhuggies which were scattered.

4. The New Delhi Municipal Committee has intimated that according to a survey conducted recently by them there are 1299 jhuggies dwellers in the vicinity of MPs bungalows and fats in the NDMC area. The following commercial/other jhuggies have been demolished.

S. No. Locality	No. of Jhuggies
1. Harish Chander Mathur Lane	5
2. Talkatora Road	7
3. Mahadeva Road	2
4. Ferozshah Road	7

5. NDMC has reported that action is taken to demolish all new jhuggies-jho-mpries which come up in NDMC area specially on municipal land.

Upholding the Validity of Kapoor-Mittal Committee

1117. SHRI S. S. AHLUWALIA: Will the Minister of HOME AFFAIRS be pleased to state :

(a,) whether,, it is a fact that, recently, the Delhi High Court upheld the validity of the, much .contested- report of the Kapoor-Mittal Committee set up to inquire into the conduct *at* Delhi Police. Officials during the November, 1984 riots; and

(b) if so, what action Government have initiated agafnst those police personnel of Delhi Police against whom the said Committee had recommended action for being guilty, With details of the action taken against each of the personnel ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) : (a) Yes, Sir.

(b) Miss Kusum Mittal, one of the Members of the Kapoor-Mittal Committee, had indicated 72 police officials. Of these 13 have 'retired and 3 have died. Of the remaining 56 police officials, charge-sheets have been served on 49 officials. In respect of 7 officials, charge-sheets could not be served either because of certain directions of the Central Administrative Tribunal, or because of the proceedings having been stayed.

Meeting of Chief Ministers on Human Rights Commission

1118. SHRI S. S. AHLUWALIA :

SHRI GAYA SINGH :

SHRI GURUDAS DAS GUPTA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that, recently, a meeting of-the Chief Ministers of all the States on human rights was convened by Government in the national capital;

(b) if so, what are the details of the meeting and the views expressed therein by the Chief Ministers;

(c) whether;any decision was endorsed by the Chief Minister for setting up a Human Rights Commission in the country; and

(d) if so, what are the details thereof and what progress has so far been made in this regard ?;

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF